

purposes from the Ministry of Rehabilitation in the year 1958-59 is being acquired for Government Servants House Building Society Ltd.

(b) if so, the reasons therefor; and

(c) the action Government propose to take in the matter?

The Minister of Health (Shri Kar-markar): (a) The Delhi Administration have issued a notification under Section 4 of the Land Acquisition Act, 1894 notifying their intention to acquire 1410 bighas and 3 biswas of land in villages Masjid Moth, Kharera, Shahpur, Raipur Khurd and Yusuf Sarai Jat for the Government Servants Co-operative House Building Society Ltd., of which about 584 bighas of land is in village Masjid Moth. This may include some agricultural land which was purchased in open auction by the displaced persons for building purposes from the Ministry of Rehabilitation.

(b) and (c). The object of the present notification is to invite public objections. The displaced persons, like other persons interested in the land proposed to be acquired, have the legal right to be heard by the Land Acquisition Collector, proceedings before whom are of quasi-judicial nature. The Delhi Administration will give due consideration to the report of the Land Acquisition Collector.

Gastro-Enteritis Cases in Delhi

*2258. { Shri Hem Barua:
Shri D. C. Sharma:
Shri L. Achaw Singh:
Shri Vajpayee:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that recently there has been great increase in the incidence of gastro-enteritis cases in Delhi;

(b) whether the causes of this sudden increase have been evaluated;

(c) the measures so far adopted or being adopted to prevent the spread of this disease; and

(d) whether there is a likelihood of the disease spreading in an epidemic form?

The Minister of Health (Shri Kar-markar): (a) No.

(b) Does not arise.

(c) The following preventive measures have been taken:

- (i) Chlorination of Municipal water supply and of drinking water wells in urban and rural areas;
- (ii) Intensification of Cholera inoculation.
- (iii) Removal of cases of Gastro-enteritis brought to the notice of the Health Department of the Corporation to the Infectious Diseases Hospital, Delhi.
- (iv) Promulgation of regulations under the Epidemic Diseases Act, 1897 within the limits of the Union Territory of Delhi for a period of 8 months with effect from 13-3-1959.
- (v) Proper supervision as regards removal of refuse and filth and the use of D.D.T. and gammexine as insecticides for strict fly control.
- (vi) Intensification of Health Education measures requesting the Public to take all possible preventive measures against cholera.
- (vii) The Delhi Municipal Corporation has organised 4 Mobile Food Hygiene Enforcement Squads assisted by Police to minimise the sale of unwholesome and exposed food stuffs.

(d) No. as far as it can be foreseen.

Dues from China for Overseas Communications Services

*2259. Shri Ram Krishan Gupta: Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question